

**SHRI JYOTIRMOY BOSU:** I am discussing the law and order situation during which the MLAs were kidnaped and all that. As a result, the Government was toppled. The Governor was a party to it.

**MR. SPEAKER:** I am not accepting it.

**SHRI JYOTIRMOY BOSU:** It is a failure on the part of the Governor.. (Interruptions)

**MR. SPEAKER:** The Governor has discharged the functions in his capacity as the Governor. (Interruptions)

Mr. Bosu you are interrupting the proceedings

**SHRI JYOTIRMOY BOSU:** We cannot act as undertakers. This is a central matter. It is the responsibility of the Home Ministry because the Governors were appointed by the Home Ministry

**MR. SPEAKER:** I did not allow anything today but, still, you are on your legs. When I am passing from the Question Hour over to the next business, how can you justify this intervention in between?

**DR HENRY AUSTIN:** It is a matter of national importance which we are trying to raise. It is a matter involving the lives of hundreds of patients in a hospital in the country. They are not getting the necessary facilities for operations: light is cut off and water is cut off. One after another there is a crisis in the institution; and you are saying that it is not a matter of importance. We have not come here to shout before you; we have come to represent on this matter.

**MR. SPEAKER:** Please sit down. When Mr. Bosu spoke, he had given some notice.

**DR. HENRY AUSTIN:** I have sent a written notice. (Interruptions).

**MR. SPEAKER:** Rule 377 does not apply at this stage.

**SHRI JYOTIRMOY BOSU:** Why not an adjournment motion? I am

trying to understand the Rules (Interruptions).

**MR. SPEAKER:** He comes in every time.

Can any business come in between? What are these Directions for if you are to intervene at any time?

Now, the papers to be laid on the Table.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT AND PRESIDENTIAL ORDERS IN RELATION TO THE UNION TERRITORY OF PONDICHERRY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All-India Services Act, 1951:—

- (i) The All India Services (Provident Fund) Second Amendment Rules, 1975, published in Notification No. G.S.R. 222 in Gazette of India dated the 22nd February, 1975.
- (ii) The Indian Administrative Service (Recruitment) Second Amendment Rules, 1975, published in Notification No. G.S.R. 232 in Gazette of India dated the 22nd February, 1975.
- (iii) The Indian Police Service (Recruitment) Second Amendment Rules, 1975, published in Notification No. G.S.R. 233 in Gazette of India dated the 22nd February, 1975.

- (iv) The Indian Police Service (Uniform) Third Amendment Rules, 1975, published in Notification No. G.S.R. 272 in Gazette of India dated the 1st March 1975.

[Placed in Library. See No. LT-9152/75]

(2) A copy each of the following Presidential Orders (Hindi and English versions) in relation to the Union Territory of Pondicherry, issued under section 51 of the Union Territories Act, 1963:—

- (i) S.O. 572(E) published in Gazette of India dated the 27th September, 1974.
- (ii) S.O. 128(E) published in Gazette of India dated the 7th March, 1975.

[Placed in Library. See No. LT-9153/75].

NOTIFICATION *re.* CONTINUANCE OF CONTROL OVER MANAGEMENT OF SAMASTIPUR CENTRAL SUGAR CO. LTD. AND A STATEMENT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table—

(1) A copy of Notification No. S.O. 374(E) (Hindi and English versions) published in Gazette of India dated the 25th November, 1974 regarding the continuance of control over the management of Messrs Samastipur Central Sugar Company Limited, Samastipur (Bihar), under sub-section (2) of section 18(A) of the Industries (Development and Regulation) Act, 1951.

(2) A statement showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-9154/75].

INDIAN TELEGRAPH (AMENDMENT) RULES, 1975

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS

(SHRI JAGANNATH PAHADLA): I beg to lay on the Table a copy of the Indian Telegraph (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 196 in Gazette of India dated the 8th February, 1975, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-9155/75].

12.15 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INDUSTRIAL RAW MATERIALS ETC., WORTH CRORES OF RUPEES IMPORTED BY M.M.T.C. REPORTED LYING UNCLEARED AT MAJOR PORTS,

SHRI SAT PAL KAPUR (Patiala): Sir, I call the attention of the Minister of Commerce to the following matter of urgent public importance and request that he may make a statement thereon:—

"The situation arising out of the reported industrial raw material worth rupees one hundred crores, imported by Minerals and Metals Trading Corporation lying uncleared in the godowns and docks of the major ports."

THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA). Mr. Speaker, Sir, the Minerals and Metals Trading Corporation have stocks of non-ferrous metals, steel, rough diamonds and industrial raw materials valued at about Rs. 130 crores. These stocks have accumulated due to slowing down of the off-take by the industry. The factors responsible for this declining trend are credit squeeze and lack of demand for the finishing products in the country. Another factor has been shrinkage of speculative demand for these commodities due to fall in international prices. This situation has